HIGH COURT OF DELHI AT NEW DELHI

No. 1633 / G-9/Genl.-II/DHC/2024 Dated: 2/98/29

NOTICE INVITING QUOTATIONS

Sealed quotations are invited from interested parties for the dismantling, cutting and re-erection/joining (with nut & bolts, etc.) of the steel racks to this Court in the following format:

Sr. No.	Description of work/item	Rates	Remarks
1.	Dismantling, cutting(if required)		
	per shelves of steel racks.		
2.	Joining, Cutting(if required) per		
	shelves of steel racks.		
3.	Nut and Bolts (per kg)		
4.	Re-painting of Steel Racks		

The quotation(s) of the item quoted addressed to 'The Registrar General, High Court of Delhi, New Delhi' should reach the Administrative Officer (J), Receipt & Despatch (Establishment-II Branch), IIIrd Floor, 'S' Block, High Court of Delhi, Sher Shah Road, New Delhi- 110003 latest by 23th August, 2024 (Friday) till 4.00 p.m.

The quotations received after the date & time above mentioned shall not be entertained under any circumstances. The words "QUOTATION FOR THE DISMANTLING, CUTTING, RE-ERECTION/JOINING (WITH NUT & BOLTS, ETC.) AND RE-PAINTING OF THE STEEL RACKS" should be superscribed on the top of the sealed envelope containing quotation. The following are the terms & conditions for submission of quotations:-

- (1) The quotation/rates quoted should be valid for a period of 60 days from the last date of submission of the quotations. Quotations with shorter validity shall be summarily rejected.
- (2) The rates of GST, etc., if any, as applicable at the time of submitting quotation should be clearly mentioned.
- (3) Withdrawal of quotation after opening may attract blacklisting of the firm/vendor from participation in any future quotation process of this Court for a period of one year from the date of blacklisting.
- (4) This Court reserves the right to (i) modify/amend the terms and conditions of this notice inviting quotations at a later stage; (ii) increase or decrease the quantity depending on the requirement; (iii) to accept or reject any or all quotations based upon suitability, requirement and viability of product, whatsoever; (iv) not to award the tender to the lowest bidder for reasons to be recorded, (v) to further negotiate with the short listed bidders and (vi) to place the order full/or in parts on different vendors.
- (5) Acceptance of supplied items/execution of work in the stores of High Court of Delhi will be subject to codal formalities, *viz.*, inspection by an independent officer nominated for the purpose.
- (6) Payment will be made within 15 to 30 days after the receipt of goods/execution of work in the store along with bill and duly filled Mandate Form.

(7) Some work would be on most urgent basis.

Administrative Officer (Judl.) for Registrar General.